(e) if so, the details thereof and the measures suggested to the State Governments for implementing the tribal welfare schemes?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) to (c) No, Sir. The funds under the various schemes of this Ministry are released to the State Governments based on the proposals submitted by them, which are processed and sanctioned when they fulfil the eligibility conditions of the relevant schemes, subject to the availability of funds and utilisation of the previously released funds.

(d) and (e) No, Sir. The State Governments/Union Territory Administrations are expected to utilize the funds released by the Ministry of Tribal Affairs within 12 months from the date of sanction. The utilisation position submitted by the States shows that most of them have utilized more than 75% of the amount released within the stipulated time limit.

The Ministry regularly monitors the implementation of various tribal welfare schemes through review meetings with the State Government officials and through personal visits and inspections by Ministry officials. In order to ensure that the funds released under the schemes of the Ministry are utilized properly and expeditiously the Ministry has further reiterated to the States that release of further funds would be dependent on utilisation of funds within the time limit prescribed for the purpose.

Funds Allocated to backward tribes of Chhattisgarh

†693. SHRI SHREEGOPAL VYAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the major portion of the sanctioned amount to provide furnished accommodation to particular backward tribes of Chhattisgarh remains to be allocated; and
 - (b) if so, the steps taken for allocating the same?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) No, Sir. The Ministry of Tribal Affairs has sanctioned and released an amount of Rs. 110.00 lakh during 2005-06 to the Government of Chhattisgarh for providing housing to Primitive Tribal Groups (PTGs) under the scheme of Development of Primitive Tribal Groups. Against this amount, the State Government allocated Rs. 94.60 lakh on 22.12.2005 and Rs. 15.40 on 11.5.2006 to implementing agencies for providing housing facility to 473 and 77 PTG families, respectively.

[†]Original notice of the question was received in Hindi.

(b) Does not arise.

Scheme for Socio-Economic Development and Educational Advancement of tribals

- 694. SHRI NANDI YELLAIAH: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) the schools/schemes being run by NGOs is the scheduled areas of Andhra Pradesh district-wise and NGO-wise for socio-economic development and educational advancement of tribal people;
- (b) the details of grant-in-aid given to NGOs of Andhra Pradesh during the last three years;
- (c) the details of the cases of misuse of funds, if any, by NGOs under any Centrally-sponsored tribal development programme indicating the action taken against the erring NGOs; and
- (d) the details of the new scheme, if any, for advancement of tribal/hill people of the State?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) and (b) In the Scheduled Areas of Andhra Pradesh, the Ministry of Tribal Affairs has been implementing the following schemes through voluntary organizations for the socio-economic development and educational advancement of Scheduled Tribes:

- (1) Grant in aid to Voluntary Organizations working for the Welfare of Scheduled Tribes;
- (2) Educational Complexes in low literacy pockets for Scheduled Tribe girls:
- (3) Development of Primitive Tribal Groups.

The district-wise details of grant-in-aid released to the NGOs of Andhra Pradesh during the last three years under these schemes are given in the Statement I, II and III (See below).

- (c) No such instance has come to the notice of the Ministry during the last three years.
- (d) The existing schemes of the Ministry are meant for all tribal people including those living in hilly areas and there is no proposal for a new scheme.